

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. OA 1095 of 2012

Date of order : 9.1.2018

Present: Hon'ble Ms. Manjula Das, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member



AMARENDRA KUMAR SINHA

S/o Late Bachhulal Sinha,
R/o Moh Karsille, PO Chand Chaura,
Dist. - Gaya - 823001, Bihar

Presently residing at
Premises No. AK-50, (1st Floor)
New Tower, Rajarhat ,
Kolkata - 700156,
Worked as PS under
Respondent No. 5.

...APPLICANT

VERSUS

1. National Buildings Construction Corporation Limited,
(A Govt. of India Enterprises),
NBCC Bhawan,
Lodhi Road,
New Delhi -110003.
2. The Chairman-cum-Managing Director,
National Buildings Construction Corporation Limited,
(A Govt. of India Enterprises),
NBCC Bhawan,
Lodhi Road,
New Delhi -110003.
3. Director (Personnel),
National Buildings Construction Corporation Limited,
(A Govt. of India Enterprises),
NBCC Bhawan,
Lodhi Road,
New Delhi -110003.
4. Director (Projects),
National Buildings Construction Corporation Limited,
(A Govt. of India Enterprises),
NBCC Bhawan,
Lodhi Road,
New Delhi -110003
5. Sr. General Manager (RBG East),
National Buildings Construction Corporation Ltd.,
Vibgyor Tower,
New Town,

Rajarhat,
Kolkata - 700156.

6. Executive Director (HRM),
National Buildings Construction
Corporation Ltd.,
HRM Division,
NBCC Bhawan,
Lodhi Road,
Kolkata - 110003.
7. Manager (Finance),
National Buildings Construction
Corporation Ltd.,
Vibgyor Tower,
New Town,
Rajarhat,
Kolkata - 700156.
8. Dy. Manager (HRM),
National Buildings Construction
Corporation Ltd.,
Vibgyor Tower,
New Town,
Rajarhat,
Kolkata - 700156.

9. The Secretary to the
Govt. of India,
Ministry of Urban Development,
New Delhi.

For the applicant :

None

For the respondents:

None

O R D E R (ORAL)

Per Ms. Manjula Das, Judicial Member

When the matter was called for, neither the applicant nor the respondents was present.

2. On several occasions applicant was not present. On 14.12.2012 the matter was dismissed for default as none appeared on behalf of the applicant. Thereafter the matter was restored on file. On 9.2.2015 again when the matter was called, none appeared from either side and this Tribunal dismissed the matter on default for non-appearance of the Id. Counsel for the applicant by invoking Rule 15(1) of CAT (Procedure) Rules, 1987. Again the matter was

[Signature]

restored to file and on 11.1.2016 when the matter was listed, this Tribunal passed a specific order -

"Since none appeared for the applicant on last two dates i.e. on 23.12.2015 and 8.12.2015 and even today nobody is present on behalf of the applicant, it seems that the applicant is not interested to pursue the matter."

2. It is also noticed that this matter was earlier dismissed for default and later on restored.

3. As such, the OA is dismissed invoking Rule 15(1) of the Central Administrative Tribunal (Procedure) Rules, 1987."

3. Today when the matter was called for neither appeared for the applicant nor for the respondents.

4. The aim and object of setting up this Tribunal is to provide speedy justice to the litigants. However, we have noted that in the present case there is no such endeavour made either by the applicant himself or from Id. Counsel for the applicant to dispose of the matter for speedy justice. This is a long pending matter of 2012. On several occasions the matter was dismissed and thereafter restored to its file.

5. Thus we are of the view that being not interested by the parties, we dismiss the matter on default of the applicant/Id. Counsel for the applicant.

6. After such dismissal of the matter in default, it is made clear that no further restoration shall be entertained by this Tribunal. No costs.

(DR. NANDITA CHATTERJEE)
ADMINISTRATIVE MEMBER

(MANJULA DAS)
JUDICIAL MEMBER

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